

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SINTEX INDUSTRIES
LIMITED

Relevant Particulars		
1.	Name of corporate debtor	Sintex Industries Limited
2.	Date of incorporation of corporate debtor	1st June 1931
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad - Gujarat
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	LI7110GJI931PLC000454
5.	Address of the registered office and principal office (if any) of corporate debtor	Kalol (North Gujarat) District Gandhinagar – 382721 Gujarat
6.	Insolvency commencement date in respect of corporate debtor	06 th April, 2021 (Copy of order uploaded on 08 th April 2021)
7.	Estimated Date of Closure of Insolvency Resolution Process	04 th October 2021
8.	Name and registration number of the Insolvency Professional acting as the Interim Resolution Professional	Pinakin Shah IBBIIPA-002/IP-NOO106/2017-18/10248
9.	Address and email of the Interim Resolution Professional, as registered with the Board	A-201, Siddhi Vinayak Towers, Behind DCP Office, Next to Kataria, House, Off. SG Highway, Makarba, Ahmedabad- 380051 pinakinshah@yahoo.com
10.	Address and email to be used for correspondence with the Interim Resolution Professional	A-201, Siddhi Vinayak Towers, Behind DCP Office, Next to Kataria, House, Off. SG Highway, Makarba, Ahmedabad- 380051



		pinakinshah@yahoo.com
11.	Last date of submission of claims	22 nd April, 2021
12.	Classes of Creditors if any under Clause (b) of Sub-Section (6A) of Section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of the insolvency Professionals authorized to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	Relevant Forms are available at: https://ibbi.gov.in/home/download Not Applicable

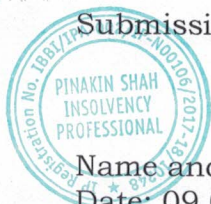
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Sintex Industries Limited on 06th April 2021. (Copy of order uploaded on 08th April, 2021)

The creditors of Sintex Industries Limited, are hereby called upon to submit their claims with proof on or before 22nd April, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Pinakin Shah

Name and Signature of Interim Resolution Professional:

Date: 09.04.2021

Place: Ahmedabad